

among the Block Development Officers in the various Tribal Development Blocks has been called for from the State Governments/Union Territory Administrations. A statement will be laid on the Table of the House when the information is received.

#### **Janata Colleges in Delhi**

**1969. Dr. Mahadeva Prasad:** Will the Minister of Education be pleased to state:

(a) whether he is aware of the fact that recently there has been much criticism against the working of the Janata Colleges in Delhi;

(b) whether any representations in this connection have been made to his Ministry;

(c) whether the National Fundamental Education Centre of his Ministry has evaluated the progress of the said two colleges; and

(d) if so, with what result?

**The Minister of Education (Dr. K. L. Shrimali):** (a) No, Sir.

(b) No, Sir.

(c) The National Fundamental Education Centre has recently undertaken evaluation of the two Janata Colleges in Delhi. The work is in progress.

(d) Does not arise.

#### **C.H.S. Scheme Facilities for Defence Employees**

**1970. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 847 on the 18th May, 1962 in connection with the extension of Contributory Health Service Scheme facilities to the Defence employees working and residing in Delhi Cantonment and to state:

(a) whether any decision has so far been taken; and

(b) what present facilities are provided to the families of the affected employees?

#### **The Minister of State in the Ministry of Defence (Shri Raghuramaiah):**

(a) The matter is still under consideration.

(b) The families of non-industrial employees are entitled to free out-patient/in-patient treatment in civil hospital under the Central Services (Medical Attendance) Rules, and expenditure incurred by them is reimbursable as provided under the rules.

The families of industrial employees who were employed before 1st August, 1949 as extra temporary employees, residing in Military lines, are entitled to medical attention as out-patients from military sources.

The families of industrial employees recruited as industrial employees after 1st August, 1949 are, however, not entitled to any special facilities at present.

#### **Industrial and Non-industrial Employees of Defence Installations**

**1971: Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Shanker Committee has recommended for the removal of discrimination between the industrial and non-industrial working in the Defence installations in the matter of suspension from service and payment of full wages on re-instatement;

(b) whether it is also a fact that the Pay Commission has not touched this aspect of the problem; and

(c) if so, what steps Government propose to take to implement this recommendation of the Shanker Committee and issue necessary orders?

#### **The Minister of State in the Ministry of Defence (Shri Raghuramaiah):**

(a) Yes, Sir.

(b) Yes, Sir.

(c) The matter is under consideration.